

12.05 hrs.

**PAPERS LAID ON THE TABLE
ANNUAL REPORT OF IIT, KHARAGPUR**

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): I beg to lay on the Table a copy of the Annual Report (Abridged) of the Indian Institute of Technology, Kharagpur, for the year 1966-67. [Placed in Library, See No. LT-762/68].

SHRI S. M. BANERJEE (Kanpur): On a point of order, under rule 340.

"At any time after a motion has been made, a member may move that the debate on the motion be adjourned".

The Demands for grants of a particular Ministry, known as the External Affairs Ministry, are before the House. I am moving for the adjournment of that debate.

MR. SPEAKER: He did not give notice; nothing happened; we have not yet come to the Demands. There are some other items to be disposed of. Under what rule is he raising it?

SHRI S. M. BANERJEE: Rule 340. You can rule me out under 341. But I have got a right to move for adjournment under 340. You can rule me out after hearing me.

MR. SPEAKER: Why should I rule him out? There are some papers to be laid on the Table.

SHRI S. M. BANERJEE: Laying papers is not a motion.

MR. SPEAKER: Kindly read the rule again:

"At any time after a motion has been made, a member may move that the debate on the motion be adjourned".

We have not yet reached the debate stage.

SHRI S. M. BANERJEE: The motion is already before the House that the Demands be discussed.

MR. SPEAKER: We have not yet reached that state. There are a few more papers to be laid.

**PUBLIC NOTICE RE. IMPORT POLICY FOR
NEWSPRINT**

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (S H R I M A T I NANDINI SATPATHY): On behalf of Shri K. K. Shah, I lay on the Table a copy of the Public notice dated 5th April 1968 regarding Import Policy for Newsprint for the year 1968-69, in respect of newspapers and periodicals. [Placed in Library, See No. LT-763/68].

I would like to make a little clarification. In place of 4th April 1968, as printed in the order paper, the date is 5th April, 1968, and the notice will be published only after it has been laid on the Table.

**NOTE ON PERFORMANCE OF HINDUSTAN
STEEL**

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): I beg to lay on the Table a Note on the Performance of Hindustan Steel Limited in pursuance of an assurance given on the 5th March, 1968 during supplementaries on Starred Question No. 424 regarding working of Steel Plants at Rourkela, Bhilai and Durgapur. [Placed in Library, See No. LT-764/68].

**INDIAN FOREST SERVICE AMENDMENT
REGULATIONS, PRESIDENTS ACTS UNDER
WEST BENGAL STATE LEGISLATURE
(DELEGATION OF POWERS) ACT AND
ARMS (SECOND AMENDMENT) RULES**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN

SHUKLA): I beg to lay on the Table:—

(1) A copy of the Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1968, published in Notification No. G.S.R. 537 in Gazette of India dated the 23rd March, 1968, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-765/68].

(2) A copy each of the following President's Acts under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968:—

(i) The Court-fees (West Bengal Amendment) Act, 1968 (President's Act No. 7 of 1968) published in Gazette of India dated the 26th March, 1968.

(ii) The West Bengal Separation of Judicial and Executive Functions Act, 1968 (President's Act No. 8 of 1968) published in Gazette of India dated the 26th March, 1968.

[Placed in Library, See No. LT-766/68].

(3) (i) A copy of the Arms (Second Amendment) Rules, 1967, published in Notification No. G.S.R. 3 in Gazette of India dated the 6th January, 1968, under sub-section (3) of section 44 of the Arms Act, 1959.

(ii) A statement showing reasons for delay in laying the above Notification.

[Placed in Library, See No. LT-671/68].

PRESIDENT'S ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following two Bills passed by

the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 29th March, 1968:—

(1) The Uttar Pradesh Appropriation Bill, 1968.

(2) The Uttar Pradesh Appropriation (Vote on Account) Bill, 1968.

COMMITTEE ON PUBLIC UNDERTAKINGS

NINTH REPORT

SHRI D. N. TIWARY (Gopalganj): I beg to present the Ninth Report of the Committee on Public Undertakings on Central Warehousing Corporation.

12.09 hrs.

RE. POINT OF ORDER

SHRI S. M. BANERJEE (Kanpur): My point of order is under rule 340. I wish to move that the debate on the Demands for Grants of the Ministry of External Affairs be adjourned for reasons which I shall state now.

Today in the whole country, more than 45,000 life insurance workers are on strike (*Interruptions*). I have got a report of complete stoppage of work by workers in the LIC. On top of the failure of Government to negotiate with them in time and forcing more than 45,000 insurance workers to go on strike, there is another reason why I seek adjournment. That is that today in public undertakings in Bangalore, in HAL and B.E.L. 14,000 workers are on the streets because of lock-out. HAL is a vital defence installation manufacturing supersonic jets. I am surprised that the hon. Defence Minister and the Finance Minister or in his absence, Shri K. C.